

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CAA-31(PB)/2018

IN THE MATTER OF:

**Bharti Digital Networks Pvt. Ltd. and
Bharti Airtel Limited**

.....Petitioner

SECTION : UNDER SECTION 230-232

Order delivered on 31.07.2018

Coram:

**CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT**

**S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)**

Presents

For the Petitioner(s): Mr. Kamal Shankar, Adv.
For IT Dept. Mr. Deepak Anand, Adv.

ORDER

CA-666(PB)/2018

This is an application filed by the applicant companies with a prayer for extension of time by 60 days for filing a certified copy of the order with the ROC by invoking Rule 15 of NCLT Rules, 2016. It is appropriate to mention that this Tribunal has accepted the prayer of the petitioner, in Company Petition No. CAA-31(PB)/2018 vide order dated 04.07.2018 and has, inter alia, directed that a certified copy of the order be delivered to ROC within a period of 30 days. A certified copy of the order could be delivered to the applicant on 05.07.2018. However, for the reason that on 06.07.2018, an application was filed before the DOT as a follow up action which has taken time. As necessary consequence delay in filing a certified copy before the ROC has occurred.

After hearing learned counsel for the applicant we are of the considered view that case for extension of time is made out and



accordingly we grant extension by 60 days in filing a certified copy of the order before the ROC.

The application stands disposed of.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

31.07.2018
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